

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN.NO. CA 639/89

Date: 26.7.1989

Shri N.Ranganathasamy ..... Applicant

Vs.

Union of India & others ..... Respondents

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN  
HON'BLE MR. P.C.JAIN, MEMBER

For the Applicant ..... Shri S.S.Tiwari,  
Counsel.

For the Respondents ..... Mrs. Raj Kumari Chopra, Counsel  
& Shri K.B.S.Rajan,  
Administrative Officer

Heard the learned counsel for the applicant  
and the departmental representative.

2. Representative of the respondents states  
that a cheque of Rs.14,000/- towards the balance of  
G.P.Fund with interest has been handed over to the  
applicant today. He also undertakes to give a copy  
of the statement of accounts to the applicant within  
15 days. Applicant also states that he will be  
vacating the Government accommodation on 31.7.1989  
as per direction given in the Tribunal's order  
dated 27.4.1989.

3. In view of the above, nothing survives  
in the present application and the same is disposed  
of as having become infructuous. Parties will bear  
their own costs.

( P.C.JAIN )  
MEMBER

( P.K.KARTHA )  
VICE CHAIRMAN